

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

**REGIONAL BENCH - COURT NO. 1**

**Service Tax Appeal No.20374 of 2018**

(Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-03-2018  
dated 18.01.2018 passed by the Commissioner of Central Taxes and  
Central Excise (Appeals), Cochin.)

**M/s. Akbar Travels of India (P)  
Ltd.,**

Varinjam Towers, Residency Road,  
Chinnakkada, Kollam,  
Kerala.

**Appellant(s)**

**VERSUS**

**Commissioner of Central  
Excise, Thiruvanthapuram**

P.B. No.13, I.C.E Bhawan,  
Press Club Road,  
Thiruvanthapuram  
Kerala-695 001.

**Respondent(s)**

**APPEARANCE:**

None appeared for the Appellant.

Mr. Vikalp Jain, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE MR. D.M. MISRA, MEMBER (JUDICIAL)  
HON'BLE MRS. R. BHAGYA DEVI, MEMBER  
(TECHNICAL)**

**Final Order No. 21955 / 2025**

**DATE OF HEARING: 02.12.2025**

**DATE OF DECISION: 02.12.2025**

**PER : D.M. MISRA**

Learned Authorized Representative (AR) for the Revenue submits that appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on

record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court.)

**(D. M. MISRA)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

RV